

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 406 of 2012 in E.P. 1 of 2012
in Appeal No. 21 of 2006

Dated : 6th December, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Distribution Co. Ltd.Appellant(s)

Versus

Gujarat Urja Vikas Nigam & Ors.Respondent(s)

Counsel for the Appellant (s) : Ms. Suparna Srivastava
Counsel for the Respondent(s): Mr. Anand K. Ganesan for R.1
Ms. Puja Priyadarshini for R.2

ORDER

Mr. Anand K. Ganesan takes notice on behalf of Respondent No.1 and Ms. Puja Priyadarshini takes notice on behalf of Respondent No.2 and they seek some time to get the actual figures verified and to file a reply. Accordingly, they are directed to file the same on or before 08.01.2013 after serving copy on the other side.

Post the matter on **15.01.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk